

ITEM NO.12

COURT NO.5

SECTION XI

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 2530/2026

[Arising out of impugned final judgment and order dated 25-09-2025 in RERAA No. 97/2025 passed by the High Court of Judicature at Allahabad, Lucknow Bench]

UTTAR PRADESH STATE INDUSTRIAL  
DEVELOPMENT AUTHORITY

Petitioner(s)

VERSUS

AMBUJA PANDEY

Respondent(s)

FOR ADMISSION

Date : 23-01-2026 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA  
HON'BLE MR. JUSTICE ALOK ARADHE

For Petitioner(s) : Mr. Ankit Agarwal , AOR

For Respondent(s) : Mr. Nitesh Ranjan, AOR  
Ms. Avantika Chaudhary, Adv.  
Mr. Amritesh Raj, Adv.  
Mr. Parijat Chandan, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

In view of the letter circulated by learned counsel for the petitioner seeking adjournment due to bereavement in the family, re-list the matter after one week.

(JAYANT KUMAR ARORA)  
ASTT. REGISTRAR-cum-PS

(NIDHI WASON)  
ASSISTANT REGISTRAR